

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 448 of 2021**

**IN THE MATTER OF:**

**The Committee of Creditors  
(Through Canara Bank)**

Canara Bank, Recovery and Legal Section  
Circle Office, Karnal.

Haryana

Head Office: 112, JC Road,

Bangalore – 560002, Karnataka, India

**....Appellant**

**Vs.**

**1. Lakshmi Precisions Screws Ltd.**

46/1 Milestone Hissar Road

Rohtak Haryana - 124001

**Through the Resolution Professional:**

Deepak Thukral

House No. 237/1, 44-A, Chandigarh

PIN: 160047 & Anr.

[ip.lakshmiprecisions@gmail.com](mailto:ip.lakshmiprecisions@gmail.com)

**2. Micro Turners (Registered Partnership Firm)**

Registered address:

Hissar Road, Haryana – 124001

Also at: SCO 183, 1<sup>st</sup> and 2<sup>nd</sup> Floor

Sector 5, Panchkula

Haryana – 134109

**....Respondents**

**For Appellant: Mr. PBA Srinivasan, Mr. Avinash Mohapatra,  
Advocates.**

**For Respondents: Mr. Swati Saluja, Advocate for RP.**

**ORDER  
(Virtual Mode)**

**02.07.2021**

Heard Learned Counsel for the Appellant and Resolution

Professional. It is stated that CIRP is pending against the Corporate Debtor-

Lakshmi Precisions Screws Ltd. since 18.07.2018. It is stated that CoC had approved Resolution Plan on 01<sup>st</sup> April, 2019. Even the modified Resolution Plan got approved in November, 2019 and has been placed before the Adjudicating Authority (National Company Law Tribunal, Chandigarh Bench, Chandigarh). The CP (IB) No. is 155/CHD/HRY/2018.

2. The Appeal has been filed against the Order as at Annexure A-1 dated 17<sup>th</sup> March, 2020 which refers to various I.As in the CIRP proceeding and the Order reads “At the request of all the counsels, list on 31<sup>st</sup> March, 2020”.

3. The Learned Counsel submits that the matter is getting protracted and now the CoC Members are not likely to get even what is under the Resolution Plan considering the CIRP costs which are increasing.

4. The Impugned Order is not an Order from which an Appeal could be maintained. However considering the submissions made, we hope that the Adjudicating Authority decides the I.As and takes decision with regard to the Resolution Plan which is stated to be pending for approval before the Adjudicating Authority, at the earliest.

5. With these observations, the present Appeal is disposed of.

**[Justice A.I.S. Cheema]**  
**The Officiating Chairperson**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./gc.